

31.7.2003

MA - 1596/2003 in

OA - 670/2003



Present: Shri A.K. Behra, Jd. Counsel for applicant
 Shri M.M. Sengar, Jd. Counsel for respondents.

MA-1596/2003

Respondents in OA have sought time till 29.10.2003 to take appropriate action towards implementation of Tribunal's order dated 26.3.2003 in OA-670/2003. Reasons stated for seeking extension of time for implementation of the directions of the Tribunal is that they have to consult the Department of Personnel and Training and Department of Expenditure before the payments are made, which would take time till 29.10.2003.

We have heard the Jd. Counsel of applicant as well. Taking into consideration that respondents in the OA have to consult the Departments of Personnel and Training and Expenditure, which shall take some time,

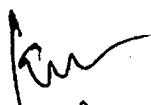
MA - 1596/2003 is allowed granting

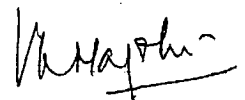
(F2)

time till 29.10.2003 to implement
Tribunal's directions contained in
order dated 26.3.2003.

No further ~~time~~ extension shall
be granted.

MA-1596/2003 is disposed
of accordingly.


(Kuldip Singh)
M(J)


(V.K. Majumdar)
M(A)